

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 81/2025

In

Original Application No. 546/2016

In the matter of: -

Mr. Harinder Singh

Applicant

Vs.

M/s Parteek Buildtech India Pvt. Ltd. & Ors.

Respondents

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2.	<b>Annexure -1</b> A copy of Hon'ble NGT order dated 30.11.2018 in O.A No. 546/2016.	
3.	<b>Annexure-2</b> A copy of letter dated 20.10.2021 issued by CPCB to UPPCB.	
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8.	<b>Annexure-7</b> A copy of letter dated 30.01.2024 issued by CPCB to DM Gautam Buddha Nagar.	
9.	<b>Annexure-8</b> A copy of letter dated 08.12.2025 issued by CPCB.	

*Satif*

**Filed by Adv. Atif Suhrawardy  
On behalf of Central Pollution Control Board**

**Place: Delhi**

**Dated:18.02.2026**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 81/2025  
In  
Original Application No. 546 of 2016

In the matter of:

Mr. Harinder Singh

Applicant

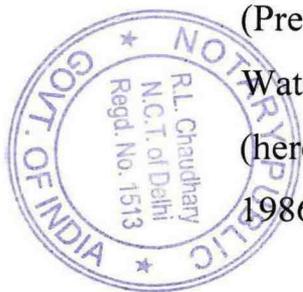
Vs.

M/s Parteek Buildtech India Pvt. Ltd. & Ors.

Respondents

**Response on behalf of Respondent No. 8, Central Pollution Control Board (CPCB)**

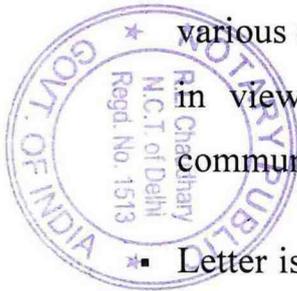
1. That, this Hon'ble Tribunal vide order dated **27.11.2025** and Notice dated 03.12.2025 has sought the reply of Central Pollution Control Board (hereinafter referred as CPCB) in the instant matter and in compliance of which the present reply is being tendered in succeeding paragraphs.
2. That, CPCB is constituted under Section 3 of The Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred as Water Act), The Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred as Air Act) and The Environment (Protection) Act, 1986.
3. That, the present Execution Application has been filed seeking compliance of this Hon'ble Tribunal's order dated **30.11.2018** in Original Application No. 546/2016, whereby specific directions were issued to M/s Prateek Buildtech (India) Pvt. Ltd., herein referred to as Respondent No. 1, as reproduced below:



*“11: “Taking into account all relevant factors, on an estimated basis, we determine the liability of Respondent No. 1 (M/s Prateek Buildtech (India) Pvt. Ltd) to be Rs. 1 Crore. The amount may be paid to the Central Pollution Control Board (CPCB) within one month, failing which interest @ Rs. 12 p.a. will be payable”.*

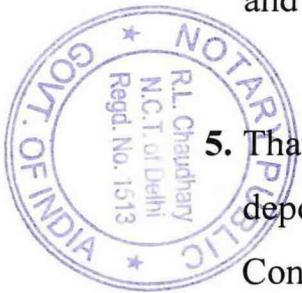
True copy of order dated 30.11.2018 passed by this Hon’ble Tribunal in O.A. 546 of 2016 is annexed herein and marked as **Annexure-1**.

4. That, since the main respondent company did not deposit the environmental compensation money in Central Pollution Control Board (CPCB) in compliance with the order dated 30.11.2018 passed by the Hon’ble National Green Tribunal, the CPCB issued various communications with the concerned authorities from time to time in view of the complaints received in CPCB. The details of such communications are summarised hereunder:



- Letter issued to Uttar Pradesh Pollution Control Board on **20.10.2021** to provide action taken report. True copy of Letter dated 20.10.2021 issued by the answering deponent to Respondent No. 4 is annexed herein and marked as **Annexure-2**.
- Letter issued to Central Ground Water Authority (CGWA) on **20.10.2021** to provide action taken report. True copy of Letter dated 20.10.2021 issued by the answering deponent to Respondent No. 6 is annexed herein and marked as **Annexure-3**.
- Letter issued to M/s Prateek Buildtech India Pvt Ltd on **15.6.2022** to deposit Environment Compensation to CPCB account. True copy of Letter dated 15.06.2022 issued by the answering deponent to Respondent No. 1 is annexed herein and marked as **Annexure-4**.

- Letter issued to Uttar Pradesh Pollution Control Board on **15.6.2022** to provide action taken report. True copy of Letter dated 15.06.2022 issued by the answering deponent to Respondent No. 4 is annexed herein and marked as **Annexure-5**.
- Letter issued to M/s Prateek Buildtech India Pvt Ltd on **28.10.2023** to provide status of compliance of NGT direction. True copy of Letter dated 28.10.2023 issued by the answering deponent to Respondent No. 1 is annexed herein and marked as **Annexure-6**.
- Letter issued to District Magistrate, Gautam Buddha Nagar on **30.01.2024** regarding levying and recovery 'Environment Compensation'. True copy of Letter dated 30.01.2024 issued by the answering deponent to Respondent No. 5 is annexed herein and marked as **Annexure-7**.
- Letter issued to Uttar Pradesh Pollution Control Board and District Magistrate, Gautam Buddha Nagar on **8.12.2025** for necessary action in the matter, True copy of Letter dated 08.12.2025 issued by the answering deponent to Respondent No. 4 and to Respondent No. 5 is annexed herein and marked as **Annexure-8**.



5. That, it is humbly submitted that the main respondent company has not deposited the environmental compensation money in Central Pollution Control Board (CPCB) in compliance with the order dated 30.11.2018 passed by the Hon'ble National Green Tribunal and no response / Action Taken Report has been received in CPCB w.r.t to above communications.
6. That, the answering respondent No. 8 craves leave of this Hon'ble Tribunal for filing additional reply, if required, in future.

7. That, in light of the above submission, it is respectfully submitted that this Answering respondent i.e. CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble tribunal in the instant OA and render justice.



(Nazimuddin)

Scientist 'F'

Central Pollution Control Board

18.02.2026

नाज़िमउद्दीन / Nazimuddin  
वैज्ञानिक 'एफ' / Scientist 'F'  
केंद्रीय प्रदूषण नियंत्रण बोर्ड  
Central Pollution Control Board  
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)  
(M/o Environment, Forest And Climate Change, Govt. of India)  
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 81/2025

In

Original Application No. 546 of 2016

In the matter of:

Mr. Harinder Singh

Applicant

Vs.

M/s Parteek Buildtech India Pvt. Ltd. & Ors.

Respondents

**AFFIDAVIT**

I, **Nazimuddin**, working as **Scientist 'F'**, & Divisional Head, WQM-I in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 8 in the above matter, do hereby solemnly affirm, declare on oath and state as under: -

1. That I, the deponent herein, is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying response may be read part and parcel of the present affidavit.
3. That the accompanying response has been drafted and filed under my instructions and authority, the contents thereof are true and correct based on the record maintained during the ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



*hsg*

**DEPONENT**  
नाज़िमउद्दीन / Nazimuddin  
वैज्ञानिक 'एफ' / Scientist 'F'  
केंद्रीय प्रदूषण नियंत्रण बोर्ड  
Central Pollution Control Board  
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)  
(Mo Environment, Forest And Climate Change, Govt. of India)  
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

**VERIFICATION**

18 FEB 2026

Verified at New Delhi on this day of \_\_\_\_ February, 2026, that the contents above are correct and true based on the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or misstated.


**DEPONENT**

नाज़िमउद्दीन / Nazimuddin  
वैज्ञानिक 'एफ' / Scientist 'F'  
केंद्रीय प्रदूषण नियंत्रण बोर्ड  
Central Pollution Control Board  
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)  
(Mo Environment, Forest And Climate Change, Govt. of India)  
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

**ATTESTED**  
  
**NOTARY PUBLIC**  
**GOVT. OF INDIA**

18 FEB 2026

Item No. 01

Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 546 /2016

Harinder Singh &amp; Ors.

Applicant (s)

Versus

M/s Prateek Buildtech (India) Pvt. Ltd. &amp; Ors.

Respondent(s)

Date of hearing: 30.11.2018

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON**  
**HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER**  
**HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER**  
**HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s):  
For Respondents (s):

Mr. Harinder Singh, Complainant  
Mr. Rajiv Bansal, Senior Advocate, Mr. Deepender, Mr. Anirudh, Mr. Shubham and Ms. Kamna Singh, Advocates for R-1  
Mr. Ravindra Kumar, Advocate for R-2, NOIDA  
Mr. Daleep Dhyani, Advocate for R-3  
Mr. B.V. Niren and Mr. Kshitij Mudgal, Advocates for R-5, CGWA

**ORDER**

1. This application seeks direction to stop drawing of underground water and also to stop pumping out the sewerage/drainage water in open plots and further prayer is to recover cost for illegal drawing of water from respondent no. 1 on 'Polluter Pays' principle.
2. Respondent no. 1, Prateek Buildtech (India) Pvt. Ltd. set up a project at GH-04/B, Sector 45, Noida for constructing multi storeyed flats, using underground water from the beginning of the construction in the year 2011. The construction is of 14,50,000 sq. ft Super Area, as per the information of the applicant under the RTI. However, during the construction, only 13300 KL treated water was taken from STP-54 Noida. Noida Authorities issued notice to respondent no. 1 to stop use of underground water in March 2013. The project proponent was duping waste water, as the STP was not functional. Water

connection became available only in July 2016, even though 190 families were living since December 2012. The authorities did not take any action and in fact certified the project to be green building. The applicant has annexed a statement of treated water taken by the builder showing that the quantity of water purchased was 23000 KL but the quantity of water lifted was 13300 KL. Photographs of tubewells have also been annexed.

3. The project proponent/builder, in its reply, *inter-alia*, stated that borewell was installed at the project site prior to 2013 but after receiving notice dated 22.02.2013, the borewell was disconnected. Apartments were occupied from December 2015 and occupancy increased from 02 to 103 in the end of July 2016.
4. The Noida Authority in its affidavit has stated that the Environmental Clearance for construction was granted on 23.12.2001, prior to prohibition on the use of underground water by the NOIDA.
5. The Central Ground Water Authority (CGWA), in its affidavit, stated that this Tribunal vide order dated 11.01.2013 in Original Application No. 59/2011 granted injunction against builders in Noida and Greater Noida from extracting underground water for construction. Accordingly, the CGWA issued public notice dated 16.01.2013 prohibiting use of underground water by the builders.
6. In M.A. No. 231/2018, filed by the applicant for impleading a party, it is stated that the project proponent drilled three borewells and installed submersible pumps inside the group housing project without permission of the CGWA. The applicant has also annexed inspection report of the project by the Uttar Pradesh Pollution Control Board (UPPCB) stating that three tubewells have been installed in the complex. A letter dated 28.09.2017 issued by the UPPCB requiring the project proponent

to obtain permission from the CGWA for using underground water has also been filed.

7. We have heard the learned Counsel for the parties.

8. As held by this Tribunal, vide order dated 28.08.2018, in *Original Application No. 176/2015, Shailesh Singh Vs. Hotel Holiday Regency, Moradabad & Ors.*, the CGWA placed on its website the data as on 31.03.2009 indicating 802 over-exploited, 169 critical, 523 semi-critical geographical areas in the country. In the said areas, extraction of groundwater could be allowed only for drinking purposes and that too, subject to conditions. The Tribunal also noted the direction of the Hon'ble Supreme Court in *Civil Writ Petition No. 4677/1985, M.C. Mehta vs. Union of India (1997) 11 SCC 312* directing constitution of an authority under Section 3(3) of the Environment (Protection) Act, 1986 to regulate indiscriminate withdrawal of underground water and to preserve and protect the groundwater which is scarce natural resource.

9. This Tribunal noted that conservation of underground water in critical, semi-critical or over-exploited areas is the mandate of Article 21 of the Constitution as recognized in the judgment of the Hon'ble Supreme Court in *M.C. Mehta vs. Union of India (supra)*. Such areas were declared on the website of CGWA as on 31.03.2009. It was in this background that this Tribunal had granted injunction against drawing of groundwater. Even without such injunction, the drawal of groundwater in critical, semi-critical or over-exploited areas atleast after 31.03.2009 was not permissible. Irrespective of the fact whether such drawal will be punishable criminal offence, any person who has drawn underground water is liable to restore the benefit illegally drawn as well as compensation for loss to the environment and the amount so recovered must be used for restoration of the environment. Underground water in critical areas is certainly

covered by the doctrine of public trust. Such water cannot be wasted away even by an owner or the State.

10. The project proponent has not given the amount of groundwater drawn and only stated that after 22.02.2013, the drawal of the groundwater stopped. The plea that the groundwater was taken from the STP to the extent of 13300 KL which was the only quantity required for construction and, thus, ground water was not drawn can hardly be accepted. The construction admittedly is to the extent of 114337 sq. m. As per expert study<sup>1</sup>, 2 KL per sq. m. is the water required during the construction. Though no clear data of price is available, cost of treated water is said to be Rs. 5 per KL. Cost of ground water supplied in tankers is said to be Rs. 33 (Rs. 3000 for 10000 litres) as per some of the published articles<sup>2</sup>.

11. Taking into account all relevant factors, on an estimated basis, we determine the liability of Respondent No. 1 to be Rs. 1 Crore. The amount may be paid to the Central Pollution Control Board (CPCB) within one month, failing which interest @ Rs. 12 p.a. will be payable.

12. The application is disposed of.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

November 30, 2018  
DV

<sup>1</sup> Assessment of Water resources consumption in building construction in India, Dr. S. Bardhan, Dept. of Architecture, Jadavpur University, India. Part of research study published in Ecosystems and Sustainable Development VIII. Edited by Y. Villacampa & C.A. Brebbia. Published by WIT press.

<sup>2</sup> Sectoral Allocation and Pricing of Groundwater V. Damle, Senior Adviser, accessible at <http://cgwb.gov.in/documents/papers/incidpapers/Paper%207%20-%20Damle.pdf>



केन्द्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार

MINISTRY OF ENVIRONMENT, FOREST &amp; CLIMATE CHANGE GOVT. OF INDIA

Speed Post/E-mail

F. No. A-14011/1/2021 -WQM-I

8206

20/10/2021

To

**The Member Secretary**  
**Uttar Pradesh Pollution Control Board,**  
**Building No. TC-12V, Vibhuti Khand,**  
**Gomti Nagar, Lucknow - 226010, UP**  
**[ms@uppcb.com](mailto:ms@uppcb.com)**

**Sub: Representation dated 9/9/2021 regarding depositing EC amount in compliance to Hon'ble NGT, New Delhi order dated 30/11/2018 in O.A. No. 546/2016 in the matter of Harinder Singh & Ors Vs Prateek Buildtech India Pvt Ltd reg.**

Sir,

This has reference to representation received from Sh. Rajpal Singh Kandhari vide letter dated 9/9/2021 requesting CPCB to enquire the matter and also to take action in connection with depositing EC amount of Rs. 1 Crore (One Crore only) to CPCB by M/s Prateek Buildtech India Pvt Ltd, Noida in compliance to Hon'ble NGT order dated 30/11/2018 passed in OA No 546/2016 in the matter of Harinder Singh & Ors Vs Prateek Buildtech India Pvt Ltd. A copy of the afore-said representation and Hon'ble NGT order dated 30.11.2018 is enclosed for ready reference.

In this connection, it is to inform that in pursuance to Hon'ble NGT order dated 30.11.2018 passed in OA No. 546 of 2016, M/s Prateek Buildtech India Pvt Ltd., Noida (hereafter referred as Unit) is required to deposit EC amount of Rs. 1 Crore within a period of one month failing which interest @ of 12% per annum also to be deposited to CPCB. However, till date, CPCB has not received EC amount and the interest from the said violator.

In view of the above and non-compliance to the Hon'ble NGT order, action be taken against the afore-said violating unit in line with the provisions of The Water (Prevention and Control of Pollution) Act, Act, 1974 and The Environment (Protection) Act, 1986. The action taken report against the violator referred under Hon'ble NGT order may please be communicated to the complainant directly with a copy endorsed to CPCB for record, at an early date.

Yours faithfully,

**(J. Chandra Babu)**  
**Scientist 'E', WQM-I**

Encl; As above



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Annexure- 3

केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

Speed Post/E-mail

F. No. A-14011/1/2021/WQM-I

20/10/2021

To

The Member Secretary  
Central Ground Water Authority (CGWA)  
18/11, Jamnagar House, Man Singh Road,  
New Delhi-110100, India  
[cgwa@nic.in](mailto:cgwa@nic.in)

**Sub: Representation dated 9/9/2021 regarding depositing EC amount in compliance to Hon'ble NGT, New Delhi order dated 30/11/2018 in O.A. No. 546/2016 in the matter of Harinder Singh & Ors Vs Prateek Buildtech India Pvt Ltd.**

Sir,

This has reference to representation received from Sh. Rajpal Singh Kandhari vide letter dated 9/9/2021 requesting CPCB to enquire the matter and also to take action in connection with depositing EC amount of Rs. 1 Crore (One Crore only) to CPCB by M/s Prateek Buildtech India Pvt Ltd, Noida in compliance to Hon'ble NGT order dated 30/11/2018 passed in OA No 546/2016 in the matter of Harinder Singh & Ors Vs Prateek Buildtech India Pvt Ltd. A copy of the afore-said representation and Hon'ble NGT order dated 30.11.2018 is enclosed for ready reference.

In this connection, it is to inform that in pursuance to Hon'ble NGT order dated 30.11.2018 passed in OA No. 546 of 2016, M/s Prateek Buildtech India Pvt Ltd., Noida (hereafter referred as Unit) is required to deposit EC amount of Rs. 1 Crore within a period of one month failing which interest @ of 12% per annum also to be deposited to CPCB. However, till date, CPCB has not received EC amount and the interest from the said violator.

In view of the above and action to be against the afore-said violating unit which indulged in illegal extraction of ground water and non-compliance to the Hon'ble NGT order would fall under the work domain of CGWB, it is requested to take suitable/appropriate action against the said Unit and action taken report may please be communicated to the complainant directly with a copy endorsed to CPCB for record, at an early date.

Yours faithfully,

(J. Chandra Babu)  
Scientist 'E', WQM-I

Encl: As above



File No.CM-13011/143/2021-LAW-HO-CPCB-HO

Speed Post/E-mail

F. No. A-14011/1/2022 -WQM-I/1540

To

15/06/2022

**The Chairman**

*Managing Director*

**M/s Prateek Buildtech India Pvt Ltd**

**Prateek Pro-Menage**

**A-42, Sector 67, Noida - 201301**

**(e-mail: [corporate@prateekgroup.com](mailto:corporate@prateekgroup.com))**

**Sub: Hon'ble NGT, New Delhi order dated 30/11/2018 in O.A. No. 546/2016 in the matter of Harinder Singh & Ors Vs Prateek Buildtech India Pvt Ltd reg.**

Sir,

This is in reference to Hon'ble NGT order dated 30/11/2018 on above captioned subject, wherein following direction is given to Respondent No 1 in point 11:

*"Taking into account all relevant factors, on an estimated basis, we determine the liability of Respondent No 1 to be Rs 1 crore. The amount may be paid to the Central Pollution Control Board (CPCB) within one month, failing which interest @ RS 12 p.a. will be payable". However, till date CPCB has not received EC amount and the interest, as directed by the Tribunal.*

In view of the above, it is directed to deposit levied EC amount to CPCB "EC Account" at the earliest to avoid legal action for non-compliance to the Hon'ble NGT direction, in line with the provisions of The Water (Prevention and Control of Pollution) Act, 1974 and The Environment (Protection) Act, 1986.

Bank details of CPCB 'EC account' is provided below:

Bank & Branch	:	Union Bank of India, I. P. Extension Branch
A/c No	:	532702010009078
Beneficiary Name	:	CPCB-NGT-EC75
IFSC Code no.	:	UBIN0553271
PAN No	:	AAALC0228L

Yours faithfully,

(A. Sudhakar)

Director & DH, WQM-I Division

Encl: As above



**File No.CM-13011/143/2021-LAW-HO-CPCB-HO**

**Speed Post/E-mail**

F. No. A-14011/1/2022 -WQM-I/540

15/06/2022

To

**The Member Secretary  
Uttar Pradesh Pollution Control Board,  
Building No. TC-12V, Vibhuti Khand,  
Gomti Nagar, Lucknow - 226010, UP  
[ms@uppcb.com](mailto:ms@uppcb.com)**

**Sub: Hon'ble NGT, New Delhi order dated 30/11/2018 in O.A. No. 546/2016 in the matter of Harinder Singh & Ors Vs Prateek Buildtech India Pvt Ltd reg.**

**Ref: CPCB Letter No a-14011/1/2021-WQM-I/8206 dated 20/10/2021**

Sir,

This is in reference to CPCB letter dated 20/10/2021, wherein, it was informed that M/s Prateek Buildtech India Pvt Ltd., Noida is required to deposit EC amount of Rs. 1.00 Crore within a period of one month failing which interest @ of 12% per annum to be deposited to CPCB account and also requested to provide action taken report against the violator. However, till date CPCB has not received EC amount with interest from the said violator and also action taken report from UPPCB is still awaited.

In view of the above, kindly investigate the matter and provide action taken report against the violator referred under Hon'ble NGT direction, at an early date for ensuring timely compliance in the matter.

Yours faithfully,

(A. Sudhakar)

Director & DH, WQM-I Division

**Encl: As above**



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केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

**Speed Post/E-mail**

F. No. A-14011/1/2023/WQM-I 5629

28/10/2023

To

**Sh. Rajpal Singh Kandhari**  
R/o A2-158, 4<sup>th</sup> Floor, Paschim Vihar,  
Near Eden Castle School, New Delhi-110063  
(E-mail: [kandhari.rajpal@gmail.com](mailto:kandhari.rajpal@gmail.com))

**Subject: Information sought under Right to Information (RTI) Act, 2005, regarding.**

Sir,

This has reference to your RTI application no. CPCBD/R/E/23/00784 dated, 29/9/2023. Desired information regarding Environmental Compensation (EC) deposited by M/s Prateek Buildtech India Pvt Ltd is not available with this division. A copy of CPCB letter dated 15/6/2022 directing M/s Prateek Buildtech India Pvt Ltd, to deposit EC amount to CPCB "EC Account" in compliance to Hon'ble NGT order dated 30/11/18 in OA No 546 of 2016, is attached.

Yours faithfully,

/

**(P.K. Mishra)**  
CPIO, WQM-I Division

**Encl: As above**  
**Copy to:**

✓ The Chairman  
M/s Prateek Buildtech India Pvt Ltd  
Prateek Pro-Menage  
A-42, Sector 67, Noida - 201301  
(e-mail: [corporate@prateekgroup.com](mailto:corporate@prateekgroup.com))

: With a request to provide as on date status of compliance of Hon'ble NGT order dated 30/11/18 in OA No 546 of 2016, including details of deposit of EC.

/

**(P.K. Mishra)**

**'परिवेश भवन' पर्वी अर्जुन नगर, दिल्ली-110032**

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : [www.cpcb.nic.in](http://www.cpcb.nic.in)



F. No. A-14011/1/2024 -WQM-I /610

To

Sh. Suhas Lalinakere Yathiraj (IAS)  
District Magistrate, Gautam Buddha Nagar  
Sector 27, 290, Tulsi Marg, Pocket G, Noida, Uttar Pradesh-201301  
Email: [dmgbn@nic.in](mailto:dmgbn@nic.in)

Subject: Hon'ble NGT order dated 30/11/2018 in O.A. No. 546/2016 in the matter of Harinder Singh & Ors Vs Prateek Buildtech India Pvt Ltd, regarding.

Sir,

This has reference to the Hon'ble NGT order dated 30/11/2018 (copy enclosed) passed in OA No 546/2016. Hon'ble tribunal in Point 11 of said order directed the following:

*Point 11: "Taking into account all relevant factors, on an estimated basis, we determine the liability of Respondent No. 1 (M/s Prateek Buildtech (India) Pvt. Ltd) to be Rs. 1 Crore. The amount may be paid to the Central Pollution Control Board (CPCB) within one month, failing which interest@ Rs. 12 p.a. will be payable". A copy of the Hon'ble NGT order dated 30/11/2018 is enclosed for ready reference.*

In this regard, it is to inform that CPCB vide letters dated 20/10/21 requested UPPCB & CGWA to take necessary action against Project Proponent namely M/s Prateek Buildtech India Pvt Ltd, Noida. Also, vide CPCB letters dated 15/6/2022 & 28/10/23, it was directed to M/s Prateek Buildtech India Pvt Ltd, Noida to deposit the 'EC amount' to CPCB account levied by Hon'ble NGT (copies enclosed). However, CPCB has not received the 'EC amount' with interest, till date.

Meanwhile, Hon'ble NGT (PB), in the matter of O.A. No. 539 of 2019 titled Adil Ansari Vs M/s Dhampur Sugar Mills Ltd., Asmoli vide its judgement dated 01/09/2021 directed at para 155 that:

*"The Units will deposit the compensation amount within one month from the date of judgment. In case they fail to do so, the CPCB will issue directions for closure of Units till the payment of compensation. In an eventuality the compensation is not paid within one month, the realization of the same will also be ensured by the District Magistrates concerned. It is ordered accordingly".*

In view of the above, it is requested to kindly recover the 'Environmental Compensation' amount with interest as land revenue from the afore-said violating unit and submit the EC to following CPCB 'EC' account:

Bank & Branch	:	Union Bank of India, I. P. Extension Branch
A/c No	:	532702010009078
Beneficiary Name	:	CPCB-NGT-EC75
IFSC Code no.	:	UBIN0553271
PAN No	:	AAALC0228L

Yours faithfully,

(Vishal Gandhi)  
Scientist E, WQM-I Division

Encl: As above

Copy to:

Sh. Utsav Sharma  
Regional Officer, UPPCB  
E-12/1, Sector 1, Noida, Gautam Buddh Nagar  
[ronoida@uppcb.in](mailto:ronoida@uppcb.in)

For information & necessary action please

(Vishal Gandhi)

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : [www.cpcb.nic.in](http://www.cpcb.nic.in)



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Annexure- 8

केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

**Speed Post/E-mail**

F. No. A-14011/1/2025/WQM-I/275

8/12/2025

To

**Sh. Rajpal Singh Kandhari**  
A2-158, 3<sup>rd</sup> Floor, Paschim Vihar  
Near Eden Castle School, New Delhi-110063

**Subject:** Representation regarding persistent non-compliance with Hon'ble NGT order dated 30/11/2018 in O.A. No 546 of 2016- Harinder Singh & Ors Vs Prateek Buildtech India Pvt Ltd by M/s Prateek Buildtech India Pvt Ltd.

Sir,

This has reference to your representation dated 1/11/2025 on the subject cited above. In this regard, it is to inform that the issues raised therein have already been responded by CPCB on earlier occasions vide letters dated 20/11/2025, 25/6/2025, 30/1/2024, 28/10/2023, 17/6/2022, 15/6/2022, 20/10/2021 and 7/10/2021.

No action in the matter remains pending at the end of CPCB.

Yours faithfully,

(Nazimuddin)  
DH & Scientist F, WQM-I Division

**Copy to:**

- 1 The Member Secretary  
Uttar Pradesh Pollution Control Board,  
Building No. TC-12V, Vibhuti Khand,  
Gomti Nagar, Lucknow – 226010, U.P.  
[ms@uppcb.com](mailto:ms@uppcb.com) : Copy of letters referred above are enclosed for ready reference and n.a.
- 2 District Magistrate  
Gautam Buddha Nagar, Sector 27,  
290, Tulsi Marg, Pocket G, Noida,  
Uttar Pradesh-201301  
[dmgn@nic.in](mailto:dmgn@nic.in) : Copy of letters referred above are enclosed for ready reference and n.a.
- 3 DH, Law Division, CPCB : For kind information and to provide status in the matter

(Nazimuddin)

**‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032**

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : [www.cpcb.nic.in](http://www.cpcb.nic.in)